

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 118
(IB)-242(PB)/2020

IN THE MATTER OF:

Mr. Debabrata Ray Choudhuri	...	Applicant/Petitioner
Vs		
The State Trading Corporation of India Ltd.	...	Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 23.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. S.K. Jain, Mr. Akshu Jain, Ms. Stuti Jain, Advs.
For the Respondent : Mr. Maurya Vijay Chandra, Adv. Ms. Sucheta Gupta, CS

ORDER

List it on **19.01.2021.**

Sd-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)